

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 102**  
**IB-386(ND)/2024**

**IN THE MATTER OF:**

CANARA BANK

.... Petitioner/Applicant

Vs.

MR. YOGENDRA SINGH

.... Respondent

**Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 11.07.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**

**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**

**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Ms. Raakhi Sahijpal, Adv.

For the Respondent :

**ORDER**

This application has been filed under Section 95(1) of the IBC by the Financial Creditor (Carara Bank) seeking initiation of insolvency process against Mrs. Ritu Singh, the Personal Guarantor for alleged default of Rs. 135,90,74,655/- (Rupees One Hundred Thirty-five Crores Ninety Lakhs Seventy-Four Thousand Six Hundred and Fifty-five Only). The account of M/s Yograj Infrastructure Limited, the Principal Borrower was declared as NPA on 31.01.2009. Further the demand notice was issued to the Personal Guarantor on 29.01.2024.

We direct the Applicant to file an affidavit explaining as to whether the present application is within limitation and maintainable, within one week.

List the matter **on 02.08.2024.**

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay